

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

CP(IB) No. 222/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th February 2018, 10.30 A.M

	Name of the Company	Tata International Ltd -Vs- Rashmi Cement Ltd		
	Under Section	9 IBC		4.
		nation of Authorized (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
L	a. Mr. U.S.		OPERATIONAL CREDITOR	The further
	Mr. ABHIR Ms SUBJE	RUP CHAKRABORT) ADVOCATE ADVOCATE	Y OPERATIONAL EREDITOR OPERATIONAL CREDITOR	Abhimy Challrobots 1510212018 Subika Paul 15/2/18

ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice of admission on the corporate debtor is to be served. Court Officer is directed to issue notice of admission to the corporate debtor and hand over the same to the operational creditor for effective service on the corporate debtor. Operational creditor is to serve the notice of admission on the corporate debtor and file affidavit of service within 7 days from today.

List it on 22/03/2018 for admission.

Sd

(Jinan K.R.) Member (J)